



**IN THE HIGH COURT OF JUDICATURE AT BOMBAY
CRIMINAL APPELLATE JURISDICTION**

BAIL APPLICATION NO. 3559 OF 2023

MANGAL RAMSURAT SINGH ..APPLICANT
VS.
THE STATE OF MAHARASHTRA ..RESPONDENT

Mr. Rahul Singh i/b Mr. M.S. Singh, for the Applicant.
Mr. P. H. Gaikwad, APP for the State.

CORAM : M. S. KARNIK, J.

DATE : NOVEMBER 7, 2023

P.C. :

1. Heard learned counsel for the applicant.
2. The matter is filed through E-filing. Learned APP submits that the hard copy of the application is served just now and therefore prays for time. Since the matter has been filed through E-filing, I enquired with learned APP whether laptop/l-pad is available with him to deal with such applications. Learned APP submitted that as of now laptops/l-pads have not been supplied to them. To make the mechanism of E-filing effective, it is absolutely essential that learned APPs are provided with the facility of laptops/l-pads at the earliest. This concern may be brought to the notice of learned Advocate General. The intervention of

learned Advocate General is necessary to ensure the smooth functioning of the E-filing system. Learned Advocate General is requested to look into the matter and bring this to the notice of the concerned department of the State Government for facilitating the required infrastructure for this purpose.

3. So far as the present application is concerned, learned APP seeks time to take instructions.
4. Stand over to 19/12/2023.

(M. S. KARNIK, J.)